

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.272/GT/2019

Subject : Petition for revision of tariff of UNOSUGEN Power Plant (382.5 MW) for the period from 1.4.2014 to 31.3.2019 after trueing-up exercise

Petition No.268/GT/2019

Subject : Petition for determination of tariff of UNOSUGEN Power Plant (SUGEN-40) (382.5 MW) for the period 2019-24

Petitioner : Torrent Power Limited

Respondents : TPL (Ahmedabad & Surat Distribution)

Date of hearing : **27.2.2020**

Coram : Shri P.K.Pujari, Chairperson
Shri I.S.Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, TPL
Ms. Deepa Chawan, Advocate, TPL
Shri Damodar Solanki, Advocate, TPL
Shri Naresh Joshi, TPL
Shri Vihar Patel, TPL
Shri Lalit Vashisth, TPL

Record of Proceedings

These Petitions were taken up for hearing today.

2. During the hearing, the learned counsel for the Petitioner made detailed submissions in these matters and prayed that the tariff for the periods 2014-19 and 2019-24 may be determined for the generating station in terms of the relevant Tariff Regulations. On a specific query by the Commission as regards jurisdiction, the learned counsel clarified that the generating station is a brown field expansion project of the existing SUGEN plant and hence this Commission has the jurisdiction to determine the tariff of the generating station. The learned counsel pointed out to the letter dated 26.2.2020 of the Objector, Users Welfare Association (UWA) and submitted that the prayer for adjournment may not be granted as UWA has filed its objections in the matter and the Petitioner has filed its response to the said objections. The Commission after taking note of the letter dated 26.2.2020, observed that the Objector will be granted opportunity to file its written submissions, if any, in the matter.

3. The Commission after hearing the matter directed the Petitioner to submit the following additional information in Petition No. 268/GT/2019, on or before **16.3.2020**:

- (a) Copy of bills with respect to 'quantity of gas supplied' for the month of October, 2018 (domestic and imported) as claimed in Form-15;
- (b) Computation of the claimed Energy Charge rate in Form-1 along with supporting documents; and
- (c) Details of GCV of gas in format of Form-15;



4. The Commission also directed the Petitioner to serve advance copy of additional information to the Objector, who shall file its written submissions on or before **27.3.2020** with copy to the Petitioner, who may file its response, if any, by **3.4.2020**. Subject to this, order in these petitions was reserved.

By order of the Commission

Sd/-
(B.Sreekumar)
Deputy Chief (Law)

